

**Import Incentive to Export Items**

4316. SHRI HUSSAIN DALWAI : Will the Minister of COMMERCE be pleased to state :

(a) which items of export have import incentive benefits;

(b) the basis of the incentive benefit scheme;

(c) the machinery which is monitoring proper utilization of such incentives;

(d) whether there are any complaints of misusing such incentives by exporters; and

(e) if so, the nature of those complaints ?

THE MINISTER OF FINANCE AND THE MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI) : (a) and (b). Export products as specified in Appendix 17 to the Import and Export Policy (Vol. I) for 1985-88 are eligible for grant of import replenishment. The import replenishment is allowed as a percentage of f.o.b. value of exports at a rate and for the items as specified in the said Appendix. This has basically been worked out taking into account the imported inputs used in the manufacture of the exported product.

(c) The licences issued under the scheme are freely transferable. Wherever specific conditions are stipulated on these licences, record of imports is required to be maintained. These records are open for inspection by the licensing authorities.

(d) and (e). Some instances of such licences being obtained by fraudulent means and violation of the conditions of the licence have come to notice.

**Boosting Export Improve Balance of Payment**

4317. SHRI HUSSAIN DALWAI : Will the Minister of COMMERCE be pleased to state :

(a) the effective measures Government propose to take to boost up export to improve its balance of payment position;

(b) the reasons of frequent changes in import policy pertaining to items which are already available in indigenous markets;

(c) whether Government are aware of its adverse impact on the local markets; and

(d) whether Government propose to rationalize its import policy vis-a-vis the availability of such items in local markets ?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI) : (a) To encourage exports, Government have granted a number of incentives and facilities to exporters. These are under constant review to give a further boost to exports.

(b) to (d). The basis objective of the Import Policy is to facilitate increased production through easier and quicker access of inputs that need to be imported. However, Import policy fully takes into consideration the need to provide legitimate protection to the indigenous industry and full encouragement is given for import substitution.

**Closed Textile Mills in Bombay**

4318. PROF. MADHU DANDAVATE : Will the Minister of TEXTILES be pleased to state :

(a) what are the total number of textile cotton mills in Bombay which have been closed down after the last prolonged strike;

(b) the number of workers who have been rendered unemployed as a consequence of the closing down of these mills; and

(c) the steps taken to ensure that these unemployed textile workers are provided alternate employment ?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR) : (a) and (b). The total number of cotton textile mills closed in Bombay after the last prolonged strike is 5 and the number of workers affected as a consequence is 14011.

(c) Government had constituted a Nodal Agency to examine sick textile mills to determine whether they are potentially viable or not. The Nodal Agency evolves and manages rehabilitation packages in respect of mills found to be potentially viable. Mills found to be non-viable may have to close down permanently. A Textile